IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 27th OF JUNE, 2025

WRIT APPEAL No. 1516 of 2025

ARPIT PAUL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Hemant Shrivastava - Senior Advocate with Shri Rajeev Mishra - Advocate for the appellant.

Dr. S.S. Chouhan - Govt. Advocate for respondents/State.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Appellant impugns order dated 06.05.2025 whereby the learned Single Judge had issued notice to the respondents.

2. Learned senior counsel for the appellant submits that the learned writ court erred in not appreciating that the case of the appellant was squarely covered by the judgments of Coordinate Benches of the Court and could have been disposed of without a long drawn litigation. He further submits that the issue as to whether clearance of CPCT test is mandatory for continuation in service is being raised. He further submits that subsequent to the passing of the impugned order, appellant has qualified the CPCT

2 WA-1516-2025

examination. He prays for leave to amend the writ petition to incorporate the

said plea.

3. Learned counsel for the respondents raises a preliminary objection

with regard to maintainability of the appeal and he further submits that the

question as to whether the case of the appellant is covered by the judgments

of the Coordinate Benches or not, is still to be considered by the Writ Court.

He submits that an opportunity be granted to the respondents to file a counter

affidavit to the writ petition pending before the learned Single Judge.

4. In view of above, without adverting on the question of maintainability

of the present appeal, since a prayer is made by the learned senior counsel

for the appellant to amend the writ petition, leave is granted to amend the

writ petition to incorporate the qualification of the appellant in the CPCT

examination. Petitioner shall file amended petition within one week and

necessary amendment be also incorporated in the writ petition pending

before the learned Single Judge. Copy of the amended petition be furnished

to the learned counsel for the respondents who shall file a counter affidavit to

the same on the record of the writ court within two weeks. Writ Court is

requested to thereafter take up the case of the appellant as expeditiously as

possible.

5. The appeal is accordingly disposed of in the above terms.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF) JUDGE